

given notices of privilege motion. I am looking into it. I am getting the facts.

**SHRI ATAL BIHARI VAJPAYEE:** We are prepared to prove the allegations. Have you collected the facts?

**MR. SPEAKER:** Yes, Sir, I am collecting the facts. I have already got some facts and I am going into it. I will have to decide according to the precedence and according to rules and what it is all about.

**श्री मनोराम बागड़ी (हिंदार) :** अध्यक्ष महोदय मैंने चार पांच दिन पहले आपको एक विशेषाधिकार का नोटिस दिया था। दिल्ली में एक सेम्बर आफ पार्लियामेंट के खिाफ खबर निकली थी...

**MR. SPEAKER:** I have rejected that.

**श्री मनोराम बागड़ी :** अगर आपने उसको रिजेक्ट कर दिया है, तो क्या आपको इत्तिला देनी चाहिए थी या: ही?

**अध्यक्ष महोदय :** मैंने आपको यही इत्तिला दी थी। मैंने कहा था कि बिना किसी नाम के मैं कोई एक्शन नहीं लूंगा।

**श्री मनोराम बागड़ी :** आपने कहा था कि आप चैक करेंगे।

**अध्यक्ष महोदय :** नहीं। अगर किसी का आए, तो करंगा, बर्न अखबार की बा: पर नहीं।

**SHRIMATI GEETA MUKHERJEE (Panskura):** Sir, we have given a Call Attention Motion on I.M.F. loan.

**MR. SPEAKER:** No Call Attention Motion is to be discussed here.

**SHRIMATI GEETA MUKHERJEE:** All our questions are being refused on this; and the Cabinet has already accepted the terms of loan....

12.10 hrs.

#### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill 1980, which was passed by the Lok Sabha at its sitting held on the 23rd December 1980, has been passed by the Rajya Sabha at its sitting held on the 20th August, 1981, with the following amendments:—

#### Enacting Formula

1. That at page 1, line 1, for the word "Thirty-First" the word "Thirty second" be substituted.

#### Clause 1.

2. That at page 1, line 4, for the figure "1980" the figure "1981" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the Provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

12.11 hrs.

#### HIGH COURT AT BOMBAY (EXTENSION OF JURISDICTION TO GOA, DAMAN AND DIU) BILL

#### AS AMENDED BY RAJYA SABHA.

**SECRETARY.** Sir, I lay on the Table of the House the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1981, which has been returned by Rajya Sabha with amendments.